

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-332(ND)/2017

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
11.01.2018**

**NAME OF THE COMPANY: M/s Lakshmi Steels Vs. M/s Hounslow
Builders Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC Code, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Counsel for the Petitioner
Resolution Professional

ORDER

Contempt petition No. 01/2018 has been filed by the Petitioner. Notice of this application be effected on the contemnor Shri Saheb Singhji, the Chairman of the Meerut Development Authority. Notice be effected Dasti, returnable on 18th January, 2018.

CAs No. 7 and 8 of 2018 has been filed by certain home buyers, seeking direction to the RP to take their claims for consideration.

Notice of the same is accepted by the RP. No reply is required.

It is directed that the claims of the Applicant be taken into consideration.

CAs stand disposed off.

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Application CA No. 9 of 2018 has been filed by the RP stating that there has been certain suppression of relevant assets by the ex-Directors. Notice be effected on the Corporate Debtor's ex-Directors as to why action be not initiated against them under Section 72 of the Code.

To come up on 18th January, 2018. Dasti.



Sd-

(Deepa Krishan)
Member (T)



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(Ina Malhotra)
Member (J)